IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 2361/1991   Date of decision:23.11.1992.

Shri Suresh Chander   ...Applicant

Versus

Union of India   ...Respondents

For the Applicant   ...Shri M.L. Chawla,
                              Counsel

For the Respondents   ...Mrs. Raj Kumari Chopra,
                              Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1.   Whether Reporters of local papers may be
allowed to see the Judgment?

2.   To be referred to the Reporters or not?

...2/—

Judgment.(Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,

Vice Chairman(J))

We have heard the learned counsel of both parties. The grievance of the applicant who claims to have worked as a casual labourer in the office of the respondents for 296 days relates to the termination of his services by order dated 21.08.91 issued by the respondents. The relief sought by him in the present application is that the respondents be directed to reinstate the applicant with full back wages, continuity of service and regularise his job.

2. The respondents have stated in their counter-affidavit that the applicant was engaged on daily wages basis for specific work and that no right has accrued to the applicant for regular appointment. The learned counsel for the applicant stated at the Bar that there are 4 vacancies in the post of Peons but this is being vehemently denied by the learned counsel for the respondents who states that this is not part of the pleadings and that the respondents have no opportunity to controvert this version.

....3/-

3.　　　　After hearing both parties, the application is disposed of with the direction to the respondents to consider engaging the applicant as casual labourer if they need the services of a casual labourer and in preference to persons with lesser length of service and outsiders.

There will be no order as to costs.

(B.N. DHOUNDIYAL)
MEMBER(A)
23.11.1992

(P.K. KARTHA)
VICE CHAIRMAN(J)
23.11.1992

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